

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 450 of 2015 in DFR No. 1410 of 2015

Dated : 08th February, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

M/s Atlantic Power Pvt. Ltd.

...Appellant(s)

Versus

Punjab Energy Development Agency (PEDA) & Ors.

...Respondent(s)

Counsel for the Appellant : Mr. Tajender K. Joshi

Counsel for the Respondent(s) : Mr. Aditya Grover for R.1

Mr. Rahul Srivastava for Ms. Suparna Srivastava
for R.2

ORDER

The learned counsel for respondent No.1 prays for and is granted two weeks time to file reply to the delay condonation application and rejoinder, if any, be filed within a week thereafter.

Post this matter for hearing on **23rd March, 2016**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/vt